

**DISTRICT & SESSIONS COURT, PUNE.**

- Reference/Read :** (i) Hon'ble High Court Letter bearing No. Insp-I/40/2021, dated 10.06.2021, along with Circular dtd.09.06.2021.
- (ii) Order issued by Govt. of Maharashtra bearing No.DMU/2020/CR.92/DisM-1, dated 4<sup>th</sup> June, 2021.  
(Levels of Restrictions for Breaking the Chain)
- (iii) Order issued by Pune Municipal Commissioner, bearing जा.क.मआ/साप्रवि/२१८५ दि. ११.०६.२०२१.

**No. B-16(ii)/ 38 /2021,**

**Dated : 14-06-2021**

**OFFICE ORDER**

**(P.M.C.)**

WHEREAS, the Hon'ble Bombay High Court vide letter and circular at reference No.(i), issued certain directions, regarding functioning of all the subordinate Courts in the State of Maharashtra w.e.f. 15.06.2021, based on the Government order at reference No. (ii), wherein various Levels - "1 to 5" are envisaged on account of Covid-19 ;

And whereas, as per the order at reference No.(iii), the areas falling within the jurisdiction of Pune Municipal Corporation are included in Level-1 ;

Now, therefore, all the Courts located/ situated within the limits of Pune Municipal Corporation, (including Courts at Pune and Khadki Cantonments) shall start with the regular physical functioning from 15.06.2021, as was in vogue during the pre-pandemic days.

All the stakeholders shall scrupulously follow and abide by the rules and regulations /guidelines issued from time to time by the Hon'ble Bombay High Court, Government of Maharashtra and the Local Authorities in respect of Covid-19 appropriate behaviour.

The Coordinator, Computer Section, District Court, Pune, shall upload this office order on the official website of District Court, Pune.

This office order shall come in force w.e.f. 15.06.2021 and shall remain in force until further order.

Inform all the concerned.

Pune.  
Dated: 14-06-2021.

**Sd/-xxx**  
(Neeraj P. Dhote)  
Principal District & Sessions Judge,  
Pune.

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**Encl. :** Above referred Letters/ Circulars at reference No.(i).

Forwarded with compliments to all the Judicial Officers in Pune  
Judicial District, for information and necessary action.

No. B-16(ii)/ 38 /2021,  
District & Sessions Court,  
Pune.  
Date: 14.06.2021.

By Order,

  
Registrar,

District & Sessions Court, Pune.

Copy to :

- (i) All the Judicial Officers in Pune District,
- (ii) The District Government Pleader, Pune.
- (iii) The Additional/Assistant Director of Prosecution, Pune.
- (iv) The President/Secretary, Pune Bar Association, Pune.
- (v) The Presidents/Secretaries, all Taluka Bar Associations  
in Pune District.
- (vi) All the Head of the Branches, Judicial District, Pune.

Tel. No. 22673675 (O)

No. :Insp-1/ 40 /2021  
Date :- 10<sup>th</sup> June 2021

From :

Dinesh P. Surana,  
Registrar (Inspection-I),  
Bombay High Court,  
Bombay - 400 032.

To,

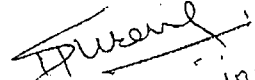
ALL the Principal District & Sessions Judges /  
Heads of the Establishment

Subject :- Circular dated 09.06.2021 for the further,  
functioning of the Subordinate Courts.

Respected Sir/Madam,

Apropos the subject cited above, I am directed to communicate you, that the Hon'ble Administrative Judges' Committee has been pleased to approve the Circular dated 09.06.2021 in respect of functioning of all the Subordinate Courts in the States of Maharashtra and Goa and the Union Territory of Dadra and Nagar Haveli and Daman and Diu w.e.f. 15.06.2021, until further orders.

Yours faithfully,

  
Dinesh P. Surana, 10.06.2021

Registrar (Inspection-I)

Encl.: 1. Circular dated 09.06.2021  
2. Govt. of Maharashtra Order  
dated 4<sup>th</sup> June 2021

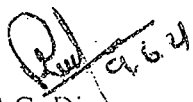
## CIRCULAR

The Hon'ble the Chief Justice and other Hon'ble Judges of the Hon'ble Administrative Committee, after taking into account the present situation of the COVID-19 cases and the views of stakeholders, have been pleased to put in place the following arrangements in respect to the functioning of all the Subordinate Courts in the States of Maharashtra, Goa and Union Territory of Dadra and Nagar Haveli and Daman and Diu.

1. The Principal District and Sessions Judges / Head of the Establishments in the State of Maharashtra, in consultation with the District Disaster Management Authority, shall identify as to in which level their respective districts are included, as envisaged in Order No.DMU/2020/CR.92/DisM-1 dated 04.06.2021 (Levels of Restrictions for Breaking the Chain) of the Government of Maharashtra, wherein various Levels "1 to 5" are envisaged in different parts of the State of Maharashtra and accordingly adopt the mechanism of functioning of the Courts, as mentioned here-in-below :-
2. All the Courts in the State of Maharashtra included in Level 1 and all the Courts in the Union Territory of Dadra and Nagar Haveli and Daman and Diu shall start with the regular physical functioning of the Courts, as was in vogue during the pre-pandemic days.
3. All the Courts included in Level 2 and Level 3 and all the Courts in the State of Goa shall continue to function as per the Circular dated 16.04.2021, with modification in working hours from 2½ to 3 hours with 100% attendance of the Judicial Officers and 50% attendance of the Staff members.
4. All the Courts in the State of Maharashtra included in Level 4 and Level 5 shall continue to function as per the Circular dated 16.04.2021 with requisite number of Judicial Officers and 25 % strength of the Staff members.
5. In the event of change in the Level of the relevant district by the District Disaster Management Authority, the Principal District and Sessions Judges / Head of the Establishments shall accordingly switch over the functioning of the Courts under their control to such Level, as envisaged in this Circular.
6. All the safety / precautionary measures set forth by the Central and State Government shall be adhered scrupulously.

This Circular shall come in force w.e.f. 15.06.2021 and shall remain in force until further order.

Date : 09.06.2021

  
S.G. Dige  
(Registrar General)